## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 108(ND)09 CA. NO.

PRESENT: SMT. INA MALHOTRA Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2016

NAME OF THE COMPANY: M/s. Sharad Aggarwal & Ors V/s. Rajesh Buildcon & Infras. Pvt. Ltd.

**SECTION OF THE COMPANIES ACT: 397/398** 

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Sangram Par	maile, Adv	7 81-5	Jelma
2.	Ms. Tehsin	na, Adv	R 1-5	1,00
3.	ASHISH AG	GARWAL, Adv		
4-	HARLEEN	GARWAL, Adv	lesp 6 to 22 ]	Hkain
5.	Viver SING	it, Adv. 7 Fe	r lettimer Nos. 7	
6.	UPASANA TA	LWAR, Adv J	2,3,5,13 and ]	masonas

## Common Order

Counter Affidavit has been filed by the petitioner to the Affidavits filed by Respondent 6, and a rejoinder to the Affidavit of Respondents 32 to 36.

2. The Company Petition 48/2008 is the lead case along with two other connected matters being CPs 108/2009 & 17/2014. The petition 17/2014 is listed in Court No.II. Ld. Counsel for the petitioner submits that he shall be taking appropriate steps for transfer of all connected matters to one Bench.

Contd/-....

3. Notwithstanding the Affidavits which are on record with respect to investments, the petition impugns the allotment of shares and appointment of Directors. Adjudication would only depend whether steps had been taken according to the statutory provisions and not in respect of investments. As pleadings in respect of the main issue is complete, the matter can be argued out.

Re-notify this case for arguments on 08.09.2016.

(Ina Malhotra) Member Judicial

22